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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn.No.OA 850/1991

Date of decision: 30.03.1993

Shri Karam Vir Singh

...Applicant

Versus

Union of India through the
Secretary, Ministry of Defence & Others

...Respondents

For the Applicant

...Shri V.P. Gupta, Counsel

For the Respondents

...Shri M.L. Verma, Counsel

CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A)

1. To be referred to the Reporters or not?

JUDGMENT(ORAL)

(of the Bench delivered by Hon'ble Mr. Justice
S.K. Dhaon, Vice Chairman(J))

The prayer, in substance, is that the respondents may be directed to consider the case of the applicant for being absorbed/employed in regular service of the M.E.S.

2. A reply has been filed on behalf of the respondents. The learned counsel for the parties have been heard.

3. It appears to be an admitted position that the applicant was initially employed as a casual labourer after being duly sponsored by the employment exchange concerned. This was in the year 1985. The stand taken by the respondents in their reply is that since the applicant had neither applied nor was sponsored by the employment exchange for being considered for regular appointment, he was not considered for regular appoint-

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ment. This, in our opinion, is not correct. It is enough if a person has been sponsored by the employment exchange once.

4. We are now in the year 1993. It may be that the applicant may have become overage for getting a regular appointment. If that be so, and if it is permissible to make a relaxation, the appropriate authority may apply its mind and consider the case of the applicant sympathetically for giving him relaxation to the extent permissible under the law. The respondents shall pass necessary order for the regular appointment of the applicant, if he is otherwise eligible.

5. With these directions, the application is disposed of finally but without any order as to costs.

I.K. Rasgotra
(I.K. RASGOTRA)
MEMBER (A)
30.03.1993

S.K. Dhaon
(S.K. DHAON)
VICE CHAIRMAN
30.03.1993

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